
(2022) 05 DEL CK 0130

In the Delhi High Court

Case No : Original Miscellaneous Petition (I) (COMM.) No. 37 Of 2022

Piscesia Power Transmission Pvt. Ltd

APPELLANT

Vs

Savronik Elektronik Sanayi Ve Ticaret A.S.

RESPONDENT

Date of Decision : 17-05-2022

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 9

Citation : (2022) 05 DEL CK 0130

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : Vikas Tiwari, Kumar Deepraj, Atul Kumar

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

1. Petitioner seeks interim measures under Section 9 of the Arbitration and Conciliation Act, 1996. The disputes between the parties emanate out of the limited liability partnership agreement dated 26.06.2020. During the pendency of this petition parties have settled their disputes and Settlement Agreement dated 08.05.2022 has been executed.

2. Mr. Vivek Yadav, the Managing Director of the petitioner company is connected through VC. Mr. Kavi Nehra, authorized representative who has been duly authorized by way of power of attorney dated 22.04.2022 is also connected through VC. They both confirm the settlement agreement.

3. They undertake that the parties shall duly perform their respective obligations under the settlement agreement dated 08.05.2022.

4. I have perused the terms of the agreement and find the same to be lawful.

5. In view of the above, the Petition is disposed of in terms of the Deed of Settlement dated 08.05.2022. Parties shall remain bound by their undertaking given to this Court. The Settlement Agreement dated 08.05.2022 shall form part

of this order.